



महाराष्ट्र शासन राजपत्र

असाधारण
प्राधिकृत प्रकाशन

सोमवार, जानेवारी ९, २००६/पौष १९, शके १९२७

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Right to Information (Repeal) Act, 2005 (Mah. Act No. I of 2006), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. I OF 2006.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 9th January 2006).

An Act to provide for repeal of the Maharashtra Right to Information Act, 2002 and for certain matters incidental thereto.

22 of WHEREAS the Right to Information Act, 2005 has been enacted by
2005. the Parliament and, therefore, it was considered expedient to re-
Mah. repeal the Maharashtra Right to Information Act, 2002, and to provide
XXXI for certain matters incidental thereto ;
of

2003. AND WHEREAS both Houses of the State Legislature were not in
session ;

(२)

भाग आठ-२

[किंमत : रुपये १.००]

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action to repeal the Maharashtra Right to Information Act, 2002, for the purposes aforesaid; and, therefore, promulgated the Maharashtra Right to Information (Repeal) Ordinance, 2005, on the 5th October 2005 ;

Mah
XXXI
of
2003.
Mah.
Ord
VII of
2005.

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Fifty-sixth Year of the Republic of India as follows :--

Short title
and
commence-
ment.

1. (1) This Act may be called the Maharashtra Right to Information (Repeal) Act, 2005.

(2) It shall be deemed to have come into force on the 11th October 2005.

Repeal of
Mah. XXXI
of 2003 and
saving.

2. (1) The Maharashtra Right to Information Act, 2002, is hereby repealed.

(2) Notwithstanding such repeal,---

(a) all applications pending with the Public Information Officers ; and

(b) all appeals pending with the appellate authorities or the Lokayukta or Upa-Lokayuktas, as the case may be,

on the date of commencement of this Act shall be continued and disposed of in accordance with the provisions of the Maharashtra Right to Information Act, 2002, as if this Act had not been enacted.

Mah.
XXXI
of
2003.

Mah.
XXXI
of
2003.

Repeal of
Mah. Ord.
VII of 2005
and saving.

3. (1) The Maharashtra Right to Information (Repeal) Ordinance, 2005, is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the said Ordinance, shall be deemed to have been done or taken, as the case may be under this Act.

Mah.
Ord.
VII of
2005.